

**The**



**Kolkata Gazette**

*Extraordinary*  
Published by Authority

AGRAHAYANA 23]

WEDNESDAY, DECEMBER 14, 2011

[SAKA 1933]

**PART IV**—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 1447-L.—14th December, 2011.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

**Bill No. 18 of 2011**

**THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) (AMENDMENT) BILL, 2011.**

**A**  
**BILL**

*to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.*

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of 1937.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2011.
2. It shall be deemed to have come into force on the 1st day of September, 2011.

*The Bengal Legislative Assembly (Members' Emoluments)  
(Amendment) Bill, 2011.*

*(Clauses 2, 3.)*

Amendment of  
section 4 of Ben.  
Act II of 1937.

Repeal and  
Saving.

2. In sub-clause (i) of clause (a) of section 4 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "seven hundred and fifty rupees", the words "one thousand rupees" shall be substituted.

3. (1) The Bengal Legislative Assembly (Members' Emoluments) (Amendment) Ordinance, 2011, is hereby repealed.

West Ben. Ord.  
V of 2011.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS.**

The matter of enhancement of daily allowance for the Members of the West Bengal Legislative Assembly was discussed in the West Bengal Legislative Assembly on 02.09.2011 and it was announced that the daily allowance of Members of the West Bengal Legislative Assembly for attending General Sessions as well as for attending the different Committees Meetings of the West Bengal Legislative Assembly as their Members shall be raised from existing rate of rupees seven hundred and fifty to rupees one thousand.

2. The Committee on the Entitlements of the Members (2011-2012) of the West Bengal Legislative Assembly has also passed a similar resolution in this regard.

3. To achieve the aforesaid purpose, the Bengal Legislative Assembly (Members' Emoluments) Ordinance, 2011 was duly promulgated by the Governor. The promulgation of the Ordinance was necessary as the West Bengal Legislative Assembly was not in session.

4. It is, therefore, necessary to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, to give effect to the aforementioned enhancement.

5. The Bill has been framed with the above object in view.

KOLKATA,  
*The 12th December, 2011.*

PARTHA CHATTERJEE,  
*Member-in-charge.*

**FINANCIAL MEMORANDUM.**

Financial implication of the Bill may not be significant and adequate provisions shall be made in the budget to meet the expenditure involved on this account.

KOLKATA,  
*The 12th December, 2011.*

PARTHA CHATTERJEE,  
*Member-in-charge.*

By order of the Governor,

B. K. SRIVASTAVA,  
*Secy.-in-charge to the Govt. of West Bengal,  
Law Department.*